समाचार भारती न्युज एजेन्सी के लिए पत्रकार मज़री बोर्ड की सिफारिशें

Written Answers

1577 श्रीजी० बरबोरा:

श्रीजेड०ए० अहमदः

श्री येल्ला रेड्डी:

श्री एम० बी० भद्रमः

श्री आर० एन० झा:

श्री रेवतीं कान्त सिंह:

क्या अम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

- (क) पत्रकार मजुरी बोर्ड की सिफारिशों के अनुसार 'समाचार भारती' न्यज एजन्सी को किस श्रेणी में रखा गया है ;
- (ख) क्या समाचार भारती से सम्बद्ध पत्न-कार एवं गैर-पत्नकार कर्मचारियों को मजरी बोर्ड की शिफारिशों के अनुसार वेतन महंगाई भत्ता, शहरी भता एवं अन्य भत्त और सुविधायें मिल रही है; और
- (ग) यदि उपर्यक्त भाग (ख) का उत्तर "ना" हो तो सरकार समाचार भारती प्रवन्धकों से मज़री बोर्ड की सिफारिश लाग कराने के लिये क्या कदम उठा रही है और उसका क्या परिणाम निकला है ?

[RECOMMENDATIONS OF THE JOURNALIST WAGE BOARD FOR SAMACHAR BHARATI **NEWS AGENCY**

1577. SHRI G. BARBORA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

SHRI M. V. BHADRAM:

SHRI R. N. JHA:

SHRI REWATI **KANT** SINHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the category in which 'Samachar Bharati' News Agency has been included according to the recommendations of the Journalists Wage Board;

(b) whether the Journalist and non-Journalist employees connected with the 'Samachar Bharati' are drawing salaries, clearness allowances, city compensatory allowances and other allowances and facilities according to the recommendations of the Wage Board; and

to Ouestions

(c) if the answer to part (b) above be in the negative, what steps are being taken by Government with the management of the Samachar Bharati to implement the recommendation of the Wage Board and what is the outcome thereof?]

श्रम, सेवानियोजन और पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) श्रेणी ${
m VII}$, जैसाकि प्रबन्धको ने सुचित किय $^{\scriptscriptstyle \parallel}$ था।

- (ख) यह सूचित किया गया है कि समाचार भारती के कर्मचारियोंको महगाई भत्ते सहित समे-कित वेतन दिया जा रहा है सवारी भत्ता,और अन्य भत्ते भी जहां कहीं नियमान्कल मिलने चाहिय इनके अतिरिक्त मिलते है और कुल राणि श्रमजीवि पत्नकारों से संबंधित मज़री बोर्ड द्वारा निर्धारित न्यनतम राशि से अधिक है। यह भी सूचित किया गया है कि हाल ही में बनाये गये सेवा नियमों में जो कि पिछली तारीख से लाग किये गये है, छुड़ी तथा अन्य सुविधाओं की व्यवस्था मजुरी बोर्ड के पंचाट के अनुरुप की गई है।
- (ग) यह सूचित किया गया है कि वेतन मान मौजदा वर्ष के राजस्व का अनुमान लगाकर निश्चित किये जायेंग, ताकि यदि वह 5 लाख रुपये से अधिक होता है तो अभिकरण को उच्चतर वर्गमें रखाजासकताहै और तदनुसार कर्मचारियों को अदायगी की ज सकती है। दिल्ली प्रशासन के श्रम विभाग ने प्रबंधकों से लिखित रूप में यह प्रार्थना की है कि निर्णय को कियान्वित किया जाय, अन्यथा काननी कार्रवाई करने पर विचार किया जायगा।

ttTHE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) Class VII, as reported by the management.

- (b) It has been reported that the employees of Samachar Bharati are currently being paid consolidated salaries, inclusive of Dearness allowance; conveyance and other allowances are paid extra, wherever applicable, and the total emolument's exceed the minimum prescribed by the Wage Board for working journalists. It has been also reported that the service rules, made recently and brought into effect retrospectively, provide for leave and other facilities on the lines of the Wage Board Award.
- (c) It has been reported that the pay scales would be fixed after assessing the revenue of the current year, so that, if it goes beyond Rs. 5 lakhs, the agency can be placed in higher category and employees paid accordingly. The Labour Department of the Delhi Administration has requested the management in writing to implement the decision failing which legal action would be considered.]

PAYMENT OF SALARY TO THE EMPLOYEES OF SAMACHAR BHARATI NEWS AGENCY

1578. SHRI REWATI KANT SINHA:

SHRI R. N. JHA:

SHRI Z. A. AHMAD:

SHRI YELLA REDDY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

- (a) whether it is a fact that apart from the New Delhi Office of Samachar Bharati News Agency, the em- > ployees of the branch offices at Patna, Bombay, Bhopal and Indore have not been paid timely for the last one year; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA I AZAD): (a) and (b) Information is being collected and will be laid on the Table of the House.

EQUAL PAY FOR EQUAL WORK FOR THEEMPLOYEES OF SAMACHAR BHARATINEWS AGENCY 1579. SHRI G.

BARBORA:

SHRI REWATI KANT SINHA : SHRI Z. A. AHMAD: SHRI M. V. BHADRAM: SHRI R. N. JHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) what are the reasons for not applying the principle of 'equal pay for equal work' in respect of the employees of the Samachar Bharati News Agency in New Delhi;
- (b) whether it is a fact that *the* employees working in its branch offices at Patna, Bombay, Bhopal, Indore, Madras etc. have not been paid their salaries for the last three months; and
- (c) if so, what steps are proposed to be taken by Government to apply the principle of 'equal pay for equal work' and by when they propose to get the arrears of their salaries paid to them and what are the reasons for delay in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION BHAGWAT JHA AZAD): (aj to (c) The subject matter of the question falls in the State sphere. It has been reported that the employees in Gujarat State have not been paid salaries for the last three months, though no complaint was received by the State Government. The State Governments have now requested the management to make the payment immediately. Non-payment is stated to be due to non-receipt of payment orders. In Maharashtra (Bombay Office), the wages of employees for June 1969 was paid after a delay. The management have been advised to ensure payment on or before the 7th of each month, as per the Bombay Shops and Establishments Act, 1948 under which the Bombay office is registered.

EXHIBITION OF FILMS 'GANDHIJI'S DANDI MARCH, 1930'

- 1580. SHRI PRANAB KUMAR MOKHERJEE: Will the Minister of INFORMATION AND BROAD-CASTING AND COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that the Government of India have refused permission for the exhibition of 3 films on